"That leave be granted to introduce a Bill to amend the Urban Land (Ceiling and Regulation) Act, 1976.

The motion was adopted.

SHRI A. T. PATIL : I introduce the Bill.

URBAN LAND (CEILING AND REGULATION) AMENDMENT BILL.*

(AMENDMENT OF SECTION 2)

SHRI H. N. BAHUGUNA (Garhwal) : I beg to move for leave to introduce a Bill to amend the Urban Land (Ceiling and Regulation) Act, 1976.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Urban Land (Ceiling and Regulation) Act, 1976."

The motion was adopted.

SHRI H.N. BAHUGUNA : I introduce the Bill.

15.35 hrs.

HINDU SCRIPTURES AND OTHER RELIGIOUS LETERATURE (REVIEW AND AMENDMENT) BILL.

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : मैं प्रस्ताव करता हूं कि हिन्दू धर्मग्रन्थों तथा अन्य धार्मिक साहित्य से ऐसे शब्दों, वाक्यों, कंडिकाओं, पद्यखंडों, अध्यायों आदि का, जिनसे भारत के संविधान में अन्तर्विष्ट सिद्धांतों और संविधान की प्रस्तावना में अन्तर्विष्ट भारत की जनता के पुनीत संकल्प के विपरीत, धर्म, मूलवंश, जाति, लिंग, व्यवसाय या जन्म-स्थान के आधार पर नागरिकों के प्रति घृणा, भेदभाव, असमानता या अस्पृश्यता को प्रोत्साहन मिलता है या प्रचार होता है, पता लगाने और उनका लोप करने या उनमें संशोधन करने की दृष्टि से हिन्दू धर्मग्रन्थों तथा अन्य धार्मिक साहित्य का पुनरीक्षण करने और इस प्रयोजन के लिए एक आयोग की स्थापना करने तथा इससे संबंधित बातों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

MR DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for a review of Hindu scriptures and other religious literature and for that purpose establish a Commission and for matters connected there with, with a view to identify and omit or amend such words, sentences, paragraphs, stanzas, chapters, etc. from the scriptures and other reigious literature which tend to encourage or propagate hatred, discrimination, inequality or untouchability among citizens on grounds of religion, race, caste, sex, vocation or place of birth, in violation of the principles enshrined in the Constitution of India and the solemn resolution of the people of India contained in the Preamble to the Constitution."

The motion was adopted.

श्री राजनाथ सोनकर शास्त्री : मैं विधेयक को पुरःस्थापित करता हूं।

15.36 hrs.

BORROWING (FIXATION OF LIMIT) BILL *

SHRI CHITTA BASU (Barasat) : I beg to move for leave to introduce a Bill to provide for fixing the limit on borrowing by the Government of India under Article 292 of the constitution of India.

MR. DEPUTY-SPEAKER : . . . The question is.

* Pubished in Gazette of India Extra Ordinary Part II Section 2 dated. 8.4. 1983.